

**Time Limit for Handing Over/Taking Over Charge by Permanent Way Inspectors on the Railways**

10300. SHRI D. R. PARMAR :  
 SHRI ONKAR LAL BERWA :  
 SHRI KIKAR SINGH :  
 SHRI DEVEN SEN :  
 SHRI A. SREEDHARAN :  
 SHRI YASHPAL SINGH :  
 SHRI P. N. SOLANKI :

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that 10 days period is necessary for handing over charge of all the stocks and materials etc. by the Permanent Way Inspector at the time of retirement ;

(b) whether it is also a fact that both the incoming and outgoing persons are required to be present at the time of handing over/taking over charge of the same ;

(c) whether it is further a fact that reconciliation of goods on books and inventory in person is also essential ;

(d) if so, how it is possible to reconcile all these within 10 days ; and

(e) the number of Permanent Way Inspectors who could not do all these within the time limit on the Northern Railway, year-wise, during the last three years and the reasons therefor ?

THE MINISTER OF RAILWAYS (SHRI NANDA) : (a) There is no such time limit of 10 days ; the time for handing over charge depends upon the extent of charge involved.

(b) and (c). Yes.

(d) and (e). Do not arise.

**Rules for Retirement of Permanent Way Inspector**

10301. SHRI P. N. SOLANKI :  
 SHRI D. R. PARMAR :  
 SHRI A. SREEDHARAN :  
 SHRI KIKAR SINGH :  
 SHRI S. KUNDU :

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that there are

some general and normal rules for the retirement of Permanent Way Inspector in the Railway Department ;

(b) if so, the details thereof ;

(c) the number of Permanent Way Inspectors on the Northern and Western Railways who have not been retired as per rules ; and

(d) the reasons therefor and the particulars of such Permanent Way Inspectors on the Northern and Western Railways during the last three years ?

THE MINISTER OF RAILWAYS (SHRI NANDA) : (a) and (b). All railway servants (excluding the ex-company and ex-state railway servants who have retained pre-absorption terms and conditions of service, and who, therefore, continue to be governed by the rules of ex company and ex-state Railways that existed at the time they were taken over by the Government) including the Permanent Way Inspectors are governed by Rule 2046 of Indian Government Railway Establishment Code, Volume II, which is given in the statement laid on the Table of the House. [*Placed in Library. See No. LT—3609/70*].

(c) and (d). Information is being collected and will be laid on the Table of the Sabha.

**Nature of Duties of Goods Clerks Working on Station Posts and Transit Post on Northern Railway**

10302. SHRI ONKAR LAL BERWA :  
 SHRI DEVEN SEN :  
 SHRI D. R. PARMAR :  
 SHRI YASHPAL SINGH :  
 SHRI KIKAR SINGH :

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that on the Northern Railways some of the Goods Clerks working on Station Post and Transit Post are not rotationally changed for working duties ;

(b) if so, the reasons therefor ;

(c) the details of such Railway employees who have worked only on Station Post as well as those who have worked only on the Transit Post ; and

(d) the criteria of such transfers ?